

Annexure-7

Name of the Corporate Debtor: Indrajit Power Private Limited; Date of commencement of CIRP: 01st February 2024; List of creditors as on: 06th January 2025

List of operational creditors (Government dues)

(Amount in ₹)

Sl. No.	Details of Claimant		Details of claim received		Details of claim admitted					Amount of contingent claim	Amount of any mutual dues, that may be set off	Amount of claim under verification	Amount of claim not admitted	Remarks, if any	
	Department	Government	Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party?						% of voting share in CoC, if applicable
1	Nominated Authority, Ministry Of Coal, Appointment under Section 6 of the Coal Mines (Special Provisions) Act, 2015	Government of India - Ministry Of Coal	05-Apr-24	126,138,960.00	-	Non compliance against obligations	-	-	No	-	52,301,520.00	-	-	73,837,440.00	A part of the Ministry of Coal's claim, amounting to INR 5.23 crore has been considered as contingent since they have demanded for invocation of the PBG which is currently being contested and under adjudication. The remaining amount of their claim, i.e., INR 7.38 crore has not been admitted because the Ministry of Coal has already invoked a bank guarantee for this amount and received the payment.
Total				126,138,960.00	-		-	-	-	-	52,301,520.00	-	-	73,837,440.00	

Note : Status of claims is subject to further revision on the basis of verification of any additional documents/information as and when received.